

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2780
ANSWERED ON:14.03.2013
ASSESSMENT BY CEA
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Will the Minister of POWER be pleased to state:

- (a) whether as per the assessment of the Central Electricity Authority (CEA), additional power generation is expected by a few States after meeting their requirement by the end of the current plan period;
- (b) if so, the details thereof;
- (c) whether adequate distribution network is available to supply additional power in States having power shortage;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government for optimum utilization of additional power in the States facing having power shortage?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) Central Electricity Authority (CEA) carries out generation planning at the national level to estimate the generation capacity required in the country based on the projected demand for electricity. The assessment of demand for electricity in various States and Union Territories as well as on All India basis is carried out by CEA through Electric Power Survey. The requirement of power in a State is met by generation from its own sources, supply against its share in central generating stations and power procured from Independent Power Producers (IPPs) under Case-1 and Case-2 bids, trading licensees, power exchanges as well as bilateral agreements. While, the demand for power in a State varies from season to season, month to month, day to day and hour to hour basis, the availability of power in the State also varies depending on the level of generation in the available units and the arrangements made by the State for availing power from various sources. Surplus power, therefore, accrues in some of the States on seasonal basis or for a few days in a month or for certain hours in a day/year, depending upon the requirement and availability of power during the period. The States generally dispose off the surplus power through power exchanges, trading licensees and bilateral agreements.

(c) to (e) The development of transmission and distribution network within a State falls in the domain of State Transmission Utility (STU); development of inter-regional and inter-State transmission falls in the domain of Central Transmission Utility (CTU). The large expansion in consumption of electricity has to be supported by significant expansion and strengthening of the transmission network. A total of about 1,10,340cKM of transmission lines, 2,70,000 MVA of AC transformer capacity and 19,250 of HVDC systems are estimated as needed during the 12th Plan to make available additional power to the States in the 12th Plan.

The steps initiated by the Government for utilization of the surplus power in the power deficit States inter-alia include (i) synchronous inter-connection of Southern Grid with the NEW Grid, (ii) creation of additional inter-regional transmission capacity of 38,000 MW during the 12th Plan, (iii) strengthening / development of inter-State transmission lines including high capacity transmission corridors for transfer of power from generation rich areas to power deficit areas, (iv) setting up of power exchanges, (v) regulations for operationalisation of open access, etc.